

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****SHREE GOPINATH PAPER MILLS PRIVATE LIMITED OPERATING IN MANUFACTURING OF KRAFT PAPERS AT KHERALI (SURENDRANAGAR), RAJKOT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Gopinath Paper Mills Private Limited CIN: U21000GJ2009PTC058195 PAN: AANCS4266N
2.	Address of the registered office	3, Silver Mension, Tram Way Road, Opp. Dr. Dinesh Janis Hospital, Surendranagar, Gujarat-363002, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Survey No. 464, Surendranagar-Rajkot Highway, Kherali, Distt. Surendranagar, Gujarat-363020
5.	Installed capacity of main products/ services	30,000 TPA (Tons Per Annum) Kraft paper grammage (120-350 GSM)
6.	Quantity and value of main products/ services sold in last financial year	Turnover of Rs. 58.78 Crores in the FY 2022-23
7.	Number of employees/ workmen	56 (as per the data received from Board of Directors (power suspended))
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought by emailing us on ip.shreegopinath@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought by emailing us on ip.shreegopinath@gmail.com
10.	Last date for receipt of expression of interest	03.09.2024
11.	Date of issue of provisional list of prospective resolution applicants	13.09.2024
12.	Last date for submission of objections to provisional list	18.09.2024
13.	Date of issue of final list of prospective resolution applicants	28.09.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03.10.2024
15.	Last date for submission of resolution plans	02.11.2024
16.	Process email id to submit Expression of Interest	ip.shreegopinath@gmail.com

Sd/-

Rakesh Kumar Relan, Resolution Professional
IP Reg. No.: IBBI/IPA-001/IP-P-02009/2020-2021/13119
(Authorization for Assignment valid till 30.06.2025)

Add.: 2501, A Wing, Transcon Triumph, VLG Amboli, Hill Road, Andheri West Veera,
Near Excel Industries, S No. 48 Oshiwara, Mumbai City, Maharashtra-400053
Comm. Add.: 109, (First Floor), Surya Kiran Building
19, KG Marg, Barakhamba Road, New Delhi-110001
For M/s Shree Gopinath Paper Mills Private Limited

Place: Surendranagar
Date: 19.08.2024



BANK OF MAHARASHTRA
Zonal office Ahmedabad, 1st Floor, Baleshwar Square, Opp. Iscon Temple,
S G Highway, Ahmedabad-380015. M.: 6357374043
E-mail: bom1936@mahabank.co.in, cmarb_ah@mahabank.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES [SEE PROVISION OF RULE 8(6)]

E - AUCTION : 06.09.2024, Time : 01:00 pm to 05:00 pm

E-Auction Sale Notice (15 days) for Sale of Movable/Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Movable/Immovable properties mortgaged/charged to the **Bank of Maharashtra** (Secured Creditor), the Constructive/Symbolic/Physical Possession of which has been taken by the Authorized Officer of Bank of Maharashtra, will be sold on as ""As is where is, As is what is and whatever there is basis"" on **06.09.2024 (For Sr. No. 1 to 7 i.e From Lot No. 1 to 9),** for recovery of dues as mentioned below due to the **Bank of Maharashtra** (Secured Creditor) from below mentioned borrowers and guarantors. The known encumbrances (if any) along with description of Movable/Immovable properties, reserve price and the EMD are as mentioned in the table.

Sale Notice - Ahmedabad/E-bikray/2024-25/3

Sr. No.	Branch Name / Name and address of Borrowers / Guarantors	Total dues for Recovery of which properties are being sold (Rs.) Possession Type	Details of the Secured Assets Put for Auction / Sale & Type of Possession with the Bank & Encumbrances	Reserve Price (Value in Lakh) EMD Amt. (Value in Lakh) Bid Increase Amt.
1	Branch : Asset Recovery Branch Mr. Ashutosh Rajan, Chief Manager Mob. No.: 8989080944 Borrower / Partners : M/s. Sahaj Diamond 1. Mr. Zaverbhai M Kalathiya (Partner & Guarantor), 2. Mr. Miteshi M Kalathiya (Partner & Guarantor), 3. Mr. Chandubhai M Kalathiya (Partner & Guarantor), 4. Legal Heir of Mr. Majvibhai Mohanbhai Kalathiya/Patel (Partner & Guarantor), 5. Legal Heir of Mr. Harikrishna Zaverbhai Kalathiya (Partner & Guarantor)	Ledger Balance Rs. 2,51,18,140.51/- plus Unapplied interest plus Penal interest and other charges thereon from 24.05.2021 (less recovery made thereafter)	Lot No. 1) All those pieces & parcel of property furnishing at : Plot No. 5 admeasuring 193.32 sq. mtrs with construction thereon admeasuring 149.15 sq. mtrs at Mangalpara, Rev Survey No. 329 paiki at Botad and recorded at Botad Nagar Palika ward No. 5, Property No. 2418, Tal Botad, Dist- Bhavnagar. Together with all the fixtures, furniture	Rs. 30.10 Rs. 3.01 Rs. 50,000
		Physical Possession		
		Symbolic Possession	Lot No. 2) All those pieces & parcel of property furnishing at: Plot No. 7 admeasuring 338.47 sq. mtrs with construction thereon admeasuring 259.55 sq. mtrs situated on land bearing Rev survey No. 332/1 paiki at Botad and recorded at Botad Nagar Palika ward No. 5, Property No. 2333, Tal Botad, Dist- Bhavnagar. Together with all the fixtures, furniture	Rs. 57.60 Rs. 5.76 Rs. 50,000
2	Branch : Asset Recovery Branch Mr. Ashutosh Rajan, Chief Manager Mob. No.: 8989080944 Borrower : M/s. Rinki Shobharam Bania, Mr. Shobharam Ramdev Bania	Ledger Balance Rs. 48,72,270/- plus Unapplied interest plus Penal interest and other charges from 18.08.2022 (Less recovery made thereafter)	Lot No. 3) All those pieces & parcel of property furnishing Registered Mortgage of Plot No. 4, Shiv Park Society, R S No. 50/2, TP No. 3, FP No. 633, Paiki of CS No. 633/A, Mouje Vadodara Kasba, Near PArvati Park, Behind Datt Mandir, Mahadev Talav, Wadi, Vadodara, Gujarat. Together with all the fixtures, furniture	Rs. 27.55 Rs. 2.76 Rs. 20,000
		Physical Possession		
3	Branch : Asset Recovery Branch Mr. Ashutosh Rajan, Chief Manager Mob. No. 8989080944 Borrower : Aarya Construction (Proprietorship Firm of Late Mukeshchandra Yashvantlal Daxini), Mrs. Madhuben Daxini (As Legal Heirs (Mother) of Deceased Proprietor and Guarantor Mr. Mukeshchandra Yashvantlal Daxini of Borrower Firm), Mrs. Purviben Daxini (As Legal Heirs (Wife) of Deceased Proprietor and Guarantor Mr. Mukeshchandra Yashvantlal Daxini of Borrower Firm), Ms. Rutika Daxini (As Legal Heirs (Daughter) of Deceased Proprietor and Guarantor Mr. Mukeshchandra Yashvantlal Daxini Borrower Firm)	Ledger Balance Rs. 85,00,867/- plus Unapplied interest plus Penal interest and other charges from 13/06/2021 (Recovery made by E-Auction on dated 17.01.2023 of Rs. 14,29,000/- One Mortgaged Property sold) (less recovery made thereafter)	Lot No. 4) All those pieces & parcel of property furnishing Vatva, Taluka Vatva, District- Ahmedabad, Survey No. 597/2 admeasuring about 16086 Sq. Mtrs. Survey No. 606 admeasuring about 7386 sq. Mtrs. Survey No. 618 admeasuring about 4553 sq. Mtrs. T.P Scheme No. 80, Final Plot No. 45/1 + 53 + 58/2 total admeasuring about 16830 sq. Mtrs. and Survey No. 607 admeasuring about 16830 sq. Mtrs. and Survey No. 607 admeasuring about 5463 sq. Mtrs. Survey No. 608/3 admeasuring about 608/3 admeasuring about 3237 sq. Mtrs. T.P Scheme No. 80, Final Plot No. 54/1+56 total admeasuring about 22050 sq. Mtrs. N.A.Land Block No. C, Flat No. 1305, 13th Floor, carpet area admeasuring about 39.38 sq. Mtrs and wash area admeasuring about 1.06 sq. Mtrs and balcony 1.49 sq. Mtrs and undivided share of land admeasuring about 17.4722 sq. Mtrs. in the scheme of Laxmi Niwas, Constructed and developed by Laxmi Infrastructure. Together with all the fixtures, furniture	Rs. 8.94 Rs. 0.90 Rs. 20,000
		Physical Possession		
4	Branch : Asset Recovery Branch Mr. Ashutosh Rajan, Chief Manager Mob. No.: 8989080944 Borrower : SilverSun Sanitaryware LLP through its Partner & Guarantor : 1. Mr. Kailashbhai Dayatal Merja, 2. Mr. Nitinbhai Vasharambhai Shanghani, 3. Mr. Ashoknhai Dayabhai Merja, 4. Mr. Ravi Hareishbhai Kaila, 5. Mr. Divyesh Harjivanbhai Kaila, 6. Mr. Darshan Rameshbhai Kaila, 7. Mr. Chhaganbhai Makasana, 8. Mr. Devraj Chhaganbhai Makasana, 9. Mr. Satishbhai Prabhulal Detroja, 10. Mr. Avcharbhai Savjibhai Makasana, 11. Mr. Rajeshbhai Mansukhbhai Sherasiya, 12. Mr. Yuvraj Dineshbhai Bavara, 13. Mr. Brajesh Kamleshbhai Raval, 14. Mrs. Lataben Kailashbhai Raval, 15. Ms. Tejasvi Kailashbhai Merja, 16. Ms. Nishita Kailashbhai Merja, 17. Mrs. Prafullaben Darshankumar Kaila 18. Mrs. Rekhaben Devrajbhai Makasana 19. Mrs. Pritiben Prakashbhai Hulani	Ledger Balance Rs. 2,79,89,223/- plus Unapplied interest plus Penal interest and other charges from 18.10.2022 (less recovery made thereafter)	Lot No. 5) All those pieces & parcel of property furnishing with construction & fixture there being & lying at Factory land and building (total built-up area- 5794.00 Sq. Meter) admeasuring 6446.00 Square Meter situated at Revenue Survey No. 88, Paiki 1 Paiki 1, Aniyari Chokadi, Maliya-Halvad Highway, Village-Rapar, Morbi, Gujarat-363630. Together with all the fixtures, furniture	Rs. 226.83 Rs. 22.69 Rs. 1,00,000
		Physical Possession		
		The Plant & Machinery situated in factory		
5	Branch : Asset Recovery Branch Mr. Ashutosh Rajan, Chief Manager Mob. No.: 8989080944 Borrower : Itawa Plus Ceramic LLP through its Partner & xGuarantor : 1. Narendra Bharatbhai Bavarva, 2. Ravinbhai Devkaranbhai Kalola, 3. Mr. Uday Bharatbhai Bhalodiya, 4. Mr. Keval Rajeshbhai Chadmiya, 5. Mr. Rameshbhai Shamjibhai Vadsola, 6. Mr. Kishorbhai Ganeshbhai Aghara, 7. Savan Girishbhai Aghara, 8. Sunilbhai Babubhai Chadamiya, 9. Mrs. Chandrikaben Kalpeshbhai Bhatiya, 10. Mr. Hasmkhbhai Vashrambhai Zalariya	Ledger Balance Rs. 3,97,17,828/- plus Unapplied interest plus Penal interest and other charges from 31.01.2023 (less recovery made thereafter)	Lot No. 7) All those pieces & parcel of property furnishing with construction & fixture there being & laying at Jasmalgadh R.S No. 448 Paiki 1 & 448 Paiki 2, B/h. Sunbound Ceramic, Near wallcare Tiles Morbi Jetpar Road, Jasmatgarh Taluka & District - Morbi together with factory shed area admeasuring 6381.06 Sq. mtrs. Together with all the fixtures, furniture	Rs. 249.99 Rs. 25.00 Rs. 1,00,000
		Physical Possession		
6	Branch : Asset Recovery Branch Mr. Ashutosh Rajan, Chief Manager Mob. No.: 8989080944 Borrower : Shrushti Manufacturing and Co (Proprietorship Firm of Pravin Khemchand Makwana), Mr. Pravin Khemchand Makwana (Mortgager)	Ledger Balance Rs. 45,43,620/- plus Unapplied interest plus Penal interest and other charges from 31.08.2021 (less recovery made thereafter)	Lot No. 8) All those pieces & parcel of property furnishing Unit No. 31 its admeasuring area 30.62 Sq. mtrs build up area and undivided share of land is 12.55 Sq. mtrs, 4th Floor in the scheme known as Vaibhav Laxmi, lying on Vital Energy Pvt. Ltd., on Survey No. 243A/4, T.P No. 5, final Plot No. 235, City wall Section No. 7, Mouje-Dariyapur-Kazipur, District-Ahmedabad, Sub-district-Ahmedabad-6 (Naroda). Together with all the fixtures, furniture	Rs. 07.72 Rs. 0.78 Rs. 20,000
		Physical Possession		
7	Branch : Asset Recovery Branch Mr. Ashutosh Rajan, Chief Manager Mob. No.: 8989080944 Borrower : M/s. El Sol Energy System through its Proprietor Mr. Minip Madhukar Patel, Mr. Minip Madhukar Patel Proprietor of M/s EL SOL ENERGY Systems (Borrower, Guarantor and Mortgagor), Mr. Minip Madhukar Patel (Legal Heirs of Deceased Mr. Madhukar Hiralal Patel) (Guarantor)	Ledger Balance Rs. 1,98,76,293/- plus Unapplied interest plus Penal interest and other charges from 06.03.2023 (less recovery made thereafter)	Lot No. 9) All those pieces & parcel of property furnishing lying and being within Registered mortgaged of Commercial property in "Dev Aditya Arcade", Office No. C P 206, Revenue Survey No. 254, F. P. No. 23, T P Scheme No. 37, Mouje Thaltej, Ahmedabad in the name of Mr. Minip Madhukar Patel. Together with all the fixtures, furniture	Rs. 57.44 Rs. 5.75 Rs. 50,000
		Physical Possession		

STATUTORY -15- DAYS SALE NOTICE RESPECTIVELY UNDER SARFAESI ACT, 2002
1. The auction sale for all properties will be online through website <https://ebkray.in/eauction-psb> [Contact No. 8291220220, Email : support.ebkray@psballiance.com] on 06.09.2024 (For Sr No. 1 to 7 i.e Lot No. 1 to 9) from 1:00 PM to 05:00 PM (IST) with unlimited extensions of 5 minutes duration each. Last date of submission of bid/tender with EMD is 05.09.2024 upto 04:00 PM. The intending purchasers can inspect the property/ies with prior appointment at his/her expenses from 29.08.2024 to 30.08.2024 between 12:00 PM to 4:00 PM. For Prior appointment , please contact to the Concerned Branch. Bidders shall improve their offers as mentioned above during online bidding for Property/ies.
2. For Detailed terms and conditions of the sale, please refer to the link "http://bankofmaharashtra.in/properties_for_sale" provided in the Bank's website & on E-Bikray Portal (<https://ebkray.in/eauction-psb>).
Date : 17.08.2024, Place : Ahmedabad Sd/- Authorised Officer under Sarfaesi Act, 2002, Bank of Maharashtra, Ahmedabad Zone



IDBI BANK LIMITED - REGIONAL OFFICE
48/A, Garg Plaza, Gautamnagar, Race Course Road, Besides MGVL Building, Baroda Pin:390007, Gujarat

POSSESSION NOTICE - [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002] Whereas, The undersigned being the authorized officer of the **IDBI Bank Ltd** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 30/03/2024 Calling upon the Borrower Mr. Mittal Nareishbhai Shah Co-Borrower Mrs. Nimisha Mittal Shah to repay the amount mentioned in the notice being Rs. 2,29,94,772.30 (Rupees Two Crore Twenty Nine Lakh Ninety Four Thousand Seven Hundred Seventy Two and Paise Thirty Only) as on 09.03.2024 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 10.03.2024. The borrower having failed to repay the amount, notice is hereby given to the borrower/Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **14th Day of August of the year 2024.** The borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IDBI Bank Ltd** for an amount Rs. 2,29,94,772.30 (Rupees Two Crore Twenty Nine Lakh Ninety Four Thousand Seven Hundred Seventy Two and Paise Thirty Only) as on 09.03.2024 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 10.03.2024. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Property
All that piece and parcels of Immovable Property at all the piece and parcels of Immovable Property Flat No.204, in Tower No. B on 2nd Floor admeasuring 2620 sq. fits in the scheme known as "TAKSHASHILA AIR", Chadavad, Ahmedabad, constructed on land admeasuring about 4682 sq. mts. out of final Plot No.560/A, 560/B part of 560/C and 560/A+B totally admeasuring about 11503 sq. mts. forming part of TP scheme no.3/5 situated within village limits of Chadavad, Taluka: Sabarmati and District and Registration District Ahmedabad 3 (Memnagar) in the State of Gujarat. Bounded: East by: Flat No. B-201, West by: Open Space, North by: Block Tower A, South by: Flat No. B-203.

Date: 14.08.2024- Place: Vadodara Sd/ Authorised Officer, IDBI Bank Ltd.



IDBI BANK LIMITED - REGIONAL OFFICE
48/A, Garg Plaza, Gautamnagar, Race Course Road, Besides MGVL Building, Baroda Pin:390007, Gujarat

Appendix-IV[Rule-8(1)] - POSSESSION NOTICE - (For Immovable Property) Whereas, The undersigned being the authorized officer of **IDBI Bank Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Ref. No 13(2)-15/CJM. 320 2998/2023-24 dated 30.03.2024 calling upon the borrowers Mr. Chandresh Jayantibhai Mungala (Borrower) & Mrs. Rinku Chandreshbhai Mungala (Co. Borrower) to repay the amount mentioned in the notice being Rs. 30,46,191/- (Rupees Thirty Lakh Forty Six Thousand One Hundred Ninety One Only) as on 09.03.2024 with further interest within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the security interest (Enforcement) Rules, 2002 and on this **14th Day of August of the year 2024.** The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IDBI Bank Limited (IDBI), Ankleshwar Branch, Vadodara Region** for an amount of Rs. 30,46,191/- (Rupees Thirty Lakh Forty Six Thousand One Hundred Ninety One Only) as on 09.03.2024 and interest thereon plus other charges. (Amount deposited after issuing of Demand Notice U/Section 13(2) has been given effect) [The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]"

Description of Property
All the Piece and Parcels of Non-agriculture Residential Property bearing Flat No B-703, admeasuring, 7th Floor (Pent House) admeasuring 85.68 Sq. Mtrs. Total FSI admeasuring 203.70 Sq. Mtrs. Sai Sharadha Residency R.S No 290/5+6 and 290/4 Paiki, village - Zadeshwar, Dist. Bharuch State Gujarat and Bounded: East : Situated margin Space of Complex, West : Situated Flat No B/702 after staircase and passage, North: Situated margin Space of Sai Sharadha South : Situated margin Space of Sai Sharadha.

Together with all and singular the structures and erections there, both present and future.
Date: 14.08.2024- Place: Vadodara Sd/ Authorised Officer, IDBI Bank Ltd.

FORM 6
INVITATION FOR EXPRESSION OF INTEREST FOR
SHREE GOPINATH PAPER MILLS PRIVATE LIMITED
OPERATING IN MANUFACTURING OF KRAFT PAPERS AT KHERALI (SURENDRANAGAR), RAJKOT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	Shree Gopinath Paper Mills Private Limited CIN: U21000GJ2009PTC056195 PAN: AANC54266N
2. Address of the registered office	3, Silver Mension, Tram Way Road, Opp. Dr. Dinesh Janis Hospital, Surendranagar, Gujarat-363002, India
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Survey No. 464, Surendranagar-Rajkot Highway, Kherali, Distt. Surendranagar, Gujarat-363020
5. Installed capacity of main products/ services	30,000 TPA (Tons Per Annum) Kraft paper grammage (120-350 GSM)
6. Quantity and value of main products/ services sold in last financial year	Turnover of Rs. 58.78 Crores in the FY 2022-23
7. Number of employees/ workmen	56 (as per the data received from Board of Directors (power suspended))
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought by emailing us on ip.shreegopinath@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought by emailing us on ip.shreegopinath@gmail.com
10. Last date for receipt of expression of interest	03.09.2024
11. Date of issue of provisional list of prospective resolution applicants	13.09.2024
12. Last date for submission of objections to provisional list	18.09.2024
13. Date of issue of final list of prospective resolution applicants	28.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03.10.2024
15. Last date for submission of resolution plans	02.11.2024
16. Process email id to submit Expression of Interest	ip.shreegopinath@gmail.com

Sd/-
Rakesh Kumar Relan, Resolution Professional
IP Reg. No.: IBI/PA-001/IP-P-02009/2020-2021/13119
(Authorization for Assignment valid till 30.06.2025)
Add.: 2501, A Wing, Transcon Triumph, VLG Amboli, Hill Road, Andheri West Veera, Near Excel Industries, S No. 48 Oshiwara, Mumbai City, Maharashtra-400053
Comm. Add.: 109, (First Floor), Surya Kiran Building 19, KG Marg, Barakhamba Road, New Delhi-110001
For M/s Shree Gopinath Paper Mills Private Limited

Place: Surendranagar
Date: 19.08.2024



RBL BANK LTD.
REGISTERED OFFICE: 1st Lane, Shahpuri, Kolhapur-416001
Controlling Office : One World Centre, 20th Floor, Tower 2B 841, Senapati Bapat Marg, Lower Parel (West), Next to Prabhadevi Station (W), Mumbai - 400013

Actual Physical Possession Notice
(For Immovable Property) Rule 8(1)
Whereas the undersigned being the Authorized Officer of the **RBL BANK LTD** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 21.07.2022 Dispatch on 22/07/2022 calling upon the borrowers Mr. Manojkumar Kaarsanbhai Sanchala (Applicant and Mortgagor), Mrs. Rasilaben Manojbhai Sanchala (Co-Applicant), Mr. Nileshbhai Manojbhai Sanchala (Co-Applicant) (Loan Account Nos. 809001554075 & 809002756980) to repay the amount mentioned in the notice i.e., as on date **21/07/2022, Rs.10,16,301.81/-** within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Actual physical possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 9 of the said Rules on this **17/08/2024.** The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **RBL BANK LTD** for the above-mentioned amount and interest thereon.

Description of the Immovable Property:
Property Owned by: Nileshbhai Manojbhai Sanchala All piece and parcel of Residential property bearing Plot no. 32, admeasuring 58.755 sq. Mtrs in society known as "Swati Park" at Survey No. 1383 p, situated at off. Vavdi Road, Near Shivam Society, Vajepar, Morbi - 363641. Bounded and Surrounded by: On or towards East: Road, On or towards South: Open land, On or towards Wes: RS No.1381p, On or towards North: Plot No.33. Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank. Place : Morbi Date : 17/08/2024

For RBL Bank Ltd.
Authorised Officer
(Alpesh Shah)



बैंक ऑफ बड़ोदा
Bank of Baroda

Kudasan Branch : Shop No. 1-5, Swagat Rainforest 1, Kudasan, Gandhinagar-382421, Gujarat. M. 8980050217
Email: dbinfo@bankofbaroda.com

E-AUCTION - SALE NOTICE
FOR SALE OF CAR
UNDER HYPOTHECATION
CLAUSE-12 THROUGH

Whereas the under mentioned vehicle which are in physical possession of the authorised officer of the bank will be sold by public e-auction on "AS IS WHERE IS & WHAT SO EVER BASIS" including encumbrance if any for recovery of our secured debts including interest, cost, charges. The auction will be on line e-auction through website <http://bob.auctiontiger.net> (Also on Auction tiger Mobile App). **Last Date of deposit of EMD : 24.09.2024 up to 5.00 PM.**

DATE & TIME OF E-AUCTION : 25.09.2024 AT 2 PM TO 6 PM (With unlimited extension of 5 minutes duration each)

Branch	Name & Address of Borrower	Details of Vehicles	Dues Outstanding	Reserve Price & EMD	Bid Increase	A/C No. where EMD to be deposited
Kudasan	Mr. Hasanali Altafhusain Mukhi. Address 1 : 1st Floor, Mali No Tekro, Ambachowk, Bhavnagar, Gujarat - 364001.	Maruti Suzuki India Ltd. Model : Maruti Alto VXI Chassis No. MA3EUA61S00F19068 Engine No. F8DN6270854, Reg. No. GJ 01 KX 2768 1199 CC, Seating Capacity-5 Insurance Co. Insurance Expired	Rs. 3,62,473.73 + Future interest + other charges less recovery up to date.	Rs. 1,25,000/- Rs. 12,500/-	Rs. 5,000/-	A/c No. 73390015181219 A/C Name : New Intermediary IFSC : BARB0DBINFO

Property Inspection Date and Time : 23.09.2024 and 2 pm to 6 pm. Contact person Mrs. Gunjan Sharma 8980050217 (10 a.m. to 5 p.m.)
(1) For detailed terms & condition of the sale please refer to the link provided in our banks website at www.bankofbaroda.com (2) In case of technical assistance, bidders may contact Shri Chintan Bhatt : 9978591888, 079-6120051 or bidder support at Ph. 079-61200546 / 538 / 568 / 587 / 594 / 598 / 596 / 576. Email : gujarat@auctiontiger.net, Website : <https://bob.auctiontiger.net>
Date : 12.08.2024 Place : Gandhinagar Sd/- Authorised Officer, Bank of Baroda



Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone : +91-79-26421671-75

Demand Notice to Borrowers

The under mentioned account turned into N.P.A and demand notice is issued by Bandhan Bank Ltd. to the following borrower(s), under sec.13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 which was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), and Loan Account No.	Description of mortgaged property (Secured Asset)	Date of Demand Notice/Date of NPA	O/S Amount as on Date of Demand Notice	Date of Posting of Notice
Mr. Ramjanibhai Nathubhai Multani Mrs. Memudaben Ramjanibhai Multani 20001090003875	All that piece and parcel of the immovable property situated at Revenue Survey No. 61/Paiki 1, Plot No. 167, Sadakat Park, Pahadpur Road, Moje & Ta: Modasa, Dist: Aravalli-Gujarat-383315 and bounded by: North: Plot No. 166, East: 4.50 Meter Common Margin, West: 7.50 Meter Road, South: Plot No. 168	06.06.2024/ 05.05.2024	Rs.4,26,129.88	13.08.2024
Mr. Mustufa Ahmedbhai Ghanchi Mrs. Jamila Mustufabhai Ghanchi 20001090004930	All that piece and parcel of the immovable property situated at Revenue Survey No. 233, Plot No. 18 Paiki C South Side, Basara Society, Boradi Road, Bherunda Road, Moje & Ta: Modasa, Dist: Aravalli-Gujarat-383315 and bounded by: North: Plot No. 18 Paiki B, East: 6.00 Meter Road, West: 2.28 Meter Margin After Plot No. 19, South: 3.05 Meter Margin After Survey No. 234	06.06.2024/ 05.05.2024	Rs.6,06,139.50	13.08.2024
Mr. Nazimhusen Ahmedhusen Kazi Mrs. Nazifa Najimhusen Kazi 20001090004610	All that piece and parcel of the immovable property admeasuring about 37.50 sq.mtr Situated at Revenue Survey No. 325/1-2-3 Paiki, Plot No. 85 Paiki A, South Side, Sukun Park, Dugarwada Road, At & Ta: Modasa, Dist: Aravalli-Gujarat-383315 and bounded by: North: Plot No. 85 Paiki B, East: 6.00 Meter Internal Road, West: 4.50 Meter Margin After Plot No. 92, South: Plot No. 84	10.07.2024/ 22.02.2024	Rs.7,16,104.14	13.08.2024
Mr. Manubhai Nathubhai Multani Mrs. Rashida Manubhai Multani 20001090005130	All that piece and parcel of the immovable property admeasuring about 34.85 sq.mtr. Situated at Revenue Survey No. 216 Hissa 3, Plot No. 44 Paiki B South Side, Al Raza, Bherunda Road, Moje & Ta: Modasa, Dist: Aravalli-Gujarat-383315 and bounded by: North: Plot No. 44 Paiki A, East: Margin After Plot No. 37, West: 6.00 Meter Wide Road, South: Plot No. 45	09.07.2024/ 03.02.2024	Rs.8,84,392.95	13.08.2024

Demand made against you through this notice to repay to the Bank dues mentioned against your name with interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s. 13(4) of the SARFAESI Act. The borrowers'/mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Place: Aravalli
Date: 19/08/2024
Authorised Officer
Bandhan Bank Limited

Ahmedabad

financialexp.epapr.in

અમેરિકામાં કેટલાય સુપર માર્કેટ તો બંધ થયા જ છે, હવે જિમ પણ બંધ થઈ રહ્યા છે

અમેરિકામાં કેટલાંક બિઝનેસમાં કંપનીઓને મોટા સંકટનો સામનો



નવી દિલ્હી, તા.૧૮

અમેરિકામાં કેટલાક બિઝનેસમાં કંપનીઓ સંકટનો સામનો કરે છે જેમાં રિટેલની સાથે સાથે હવે જિમનો પણ સમાવેશ થાય છે. એફોર્ડેબલ જિમ ચેઈન તરીકે Blink Fitnessનું મોટું નામ ધરાવે છે પરંતુ કંપનીએ હવે દેવાળું જાહેર કરવું પડ્યું છે. બ્લિક પોતાના પર ૨૮૧ મિલિયન ડોલરનું જે દેવું ચઢી ગયું છે તેને કારણભૂત ગણાવ્યું છે.

અમેરિકામાં કેટલાય સુપર માર્કેટ તો બંધ થયા જ છે, હવે જિમ પણ બંધ થઈ રહ્યા છે. યુએસમાં એફોર્ડેબલ જિમ ચેઈન તરીકે મોટું નામ ગણાય છે તે Blink Fitness એ દેવાળું ફૂંક્યું છે. કંપનીએ સત્તાવાર રીતે ચેપ્ટર ૧૧ બેંકરપ્સી ફાઈલ કરી દીધી છે અને તેના અનેક લોકેશન પર આવેલા જિમ પણ બંધ થવાના

આવે છે એટલે કે મુખ્ય નથી ગણાતા. ખાસ કરીને ન્યૂયોર્ક સિટી મેટ્રો એરિયાની બહાર આવેલા આ બધા જિમ છે. કંપનીએ કહ્યું કે આ જાહેરાત કરતા અમને ખેદ થાય છે પરંતુ અમે અમારા મેમ્બરને અને સ્ટાફને પહેલેથી આ વિશે એલર્ટ કરી દીધા હતા. હવે તેમના પર વધુ અસર ન પડે તે માટે શક્ય એટલા તમામ પગલાં લેવાઈ રહ્યા છે. Blink

યુએસમાં એફોર્ડેબલ જિમ ચેઈન તરીકે મોટું નામ ગણાય છે તે Blink Fitnessએ દેવાળું ફૂંક્યું : કંપનીએ સત્તાવાર રીતે ચેપ્ટર ૧૧ બેંકરપ્સી ફાઈલ કરી દીધી છે અને તેના અનેક લોકેશન પર આવેલા જિમ પણ બંધ થવાના

Fitnessના કયા જિમ બંધ કરવામાં આવશે તેનું એકઝેટ લોકેશન તો જાહેર નથી કરવામાં આવ્યું. પરંતુ કંપની હાલમાં કેલિફોર્નિયા, ન્યૂયોર્ક, ન્યૂ જર્સી, પેન્સિલ્વેનિયા, ટેક્સાસ અને મેસેચ્યુસેટ્સમાં હાજરી ધરાવે છે અને તેના જિમના હજારો મેમ્બર છે. બેંકરપ્સીની જે પ્રક્રિયા થશે તેમાં કેન્ટાઈની વાળા લોકેશનને અસર

નહીં થાય. હાલમાં ન્યૂયોર્ક અને મેસેચ્યુસેટ્સ સહિતના શહેરોમાં અલગ અલગ સ્થળે તેના કેન્ટાઈની જિમ પણ છે. કંપનીએ કહ્યું કે અમે અમારી સમક્ષ જે વિકલ્પો હાજર છે તેની ચકાસણી કરી હતી, ત્યાર પછી ટીમ અને મેનેજમેન્ટે નક્કી કર્યું કે કોર્ટના સુપરવિઝન હેઠળ નાદારી માટે અરજી કરવામાં આવે, તેનાથી Blink Fitness બચી જશે અને કર્મચારીઓને વાંધો નહીં આવે અને તેમના પગાર પણ રેગ્યુલર રીતે થઈ જશે. આ ફિટનેસ કંપનીની સ્થાપના ૨૦૧૧માં થઈ હતી અને તે વખતે તેનો ગોલ દરેક વ્યક્તિને પોસાય તેવા દરે જિમની સગવડ આપવાનો હતો. Blink Fitnessની મેમ્બરશિપ ફી બહુ વ્યાજબી છે અને મહિને ૧૫ ડોલરથી લઈને ૩૦ ડોલર સુધીની ફીમાં તેના મેમ્બર બની શકાય છે. ફિટનેસ કંપની એ ડેલવેર સ્ટેટમાં બેંકરપ્સી માટે પિટિશન ફાઈલ કરી છે અને તે મુજબ તેના પર ૨૮ કરોડ ડોલર કરતા વધારે દેવું છે. તેનો દાવો છે કે છેલ્લા બે વર્ષમાં તેની કામ ગીરીમાં સતત સુધારો થયો છે અને રેવન્યુ ૪૦ ટકા વધી ગઈ છે. એપ્રિલ મહિનામાં તેણે બહુ ભારે ટ્રાફિક રહેતો હોય તેવા ૩૦ લોકેશન પર રિનોવેશનની જાહેરાત કરી હતી. તેમાં કાર્ડિયો અને સ્ટ્રેચ ટ્રેનિંગના લગભગ ૧૭૦૦ નવા ફિક્સપમેન્ટ ખરીદવામાં આવ્યા હતા. કંપનીના પ્લાન બહુ મોટા હતા પરંતુ તે મુજબ પરિણામ નથી મળ્યું.

જે લોકોએ વિદેશ રકમ મોકલી છે તેઓ હવે સાણસામાં ગુજરાતમાં ફરી એકવાર કેટલાક લોકો આવકવેરાના રડાર પર આવ્યા

નવી દિલ્હી, તા.૧૮

હિસાબમાં ગમે તેટલો ગોટાળા કરો, છતાં આવકવેરાની નજરથી નહિ બચી શકો. ત્યારે ગુજરાતમાં ફરી એકવાર કેટલાક લોકો આવકવેરાના રડાર પર આવ્યા છે. જે લોકોએ તેના વિદેશ રકમ મોકલી છે તેઓ હવે રડારમાં છે. કરદાતાએ તેના આવકવેરાના રિટર્નમાં બતાવેલી આવક કરતા અનેકગણી વધુ રકમ વિદેશમાં મોકલ્યાનું ધ્યાનમાં આવ્યું છે. આવકવેરા દ્વારા વિદેશમાં જે લોકો રકમ મોકલે છે તેની ચકાસણી કરી રહી છે. કરદાતાએ તેના આવકવેરાના રિટર્નમાં દાખવેલી આવક કરતાં પ અનેકગણી વધુ રકમ તેમણે વિદેશમાં મોકલ્યાનું ધ્યાનમાં આવ્યું છે. અનેક કરદાતાઓએ વિદેશમાં રકમ મોકલી છે, આ રકમ તેમના આવક કરતા પણ વધારે જણાઈ આવી છે.

તેમણે જાહેર કરેલી આવક અને વિદેશ માં કલેલી રકમમાં કેટલો તફાવત છે તે તપાસવામાં આવશે. એવા અનેક લોકો છે જેમણે એક વર્ષમાં લાખથી વધુ રકમ વિદેશ મોકલી છે. આ તમામ લોકો પર ગાળિયો કસાશે. આ રકમ તપની આવકવેરા ના રિટર્નમાં દાખવેલી આવક કરતા અનેકગણી છે. તેમજ તેમણે બતાવેલા ખર્ચાઓ પણ

જાહેર આવક કરતા વધારે છે. આ કરદાતાઓના ૨૦૧૬ પછીના તમામ ફોર્મ ૧પસીસી ડેટાને તારવીને તેની ચકાસણી કરવામાં આવી રહી છે. આ તમામના ફોર્મનું વિશ્લેષણ કરવામાં આવી રહ્યું છે. જો કંઈ અજુગતુ લાગશે તો તેમને નોટિસ મોકલવામાં આવશે. શરૂઆતના તબક્કામાં કેડિટ કાર્ડથી કરવામાં આવતા પેમેન્ટ પર પણ ઊંચા દર લાગુ કરાયા હતા. પરંતુ આ વ્યવસ્થા સામે નાગરિકોનો વિરોધ થતાં સરકારે કોટે કાર્ડના પેમેન્ટની વ્યવસ્થાની લિબરલાઈઝ રેમિટન્સ સ્કીમમાંથી બાદબાકી કરી દીધી હતી. જોકે તબીબી સારવાર માટે વિદેશ મોકલવામાં આવેલા નાણાંની બાદબાકી કરાઈ હતી. રિઝર્વ બેંકની લિબરલાઈઝ રેમિટન્સ સ્કીમ હેઠળ ભારતમાં વસતા નાગરિકને એક નાણાકીય વર્ષ દરમિયાન ૨.૫૦ લાખ ડોલર સુધી મોકલવાની છૂટ આપવામાં આવી હતી. કાયદેસર પરમિશન આપવામાં આવી હોય તેવા ટ્રાન્ઝેક્શન હેઠળ જ આ રકમ મોકલી શકાતી હતી. વેચાણના તબક્કે વસૂલવામાં આવતી વેચાણ કિંમત માટેની સેવાને તબક્કે પ્રોડક્ટ કે સર્વિસ પર ટીસીએસ લાગુ કરવામાં આવ્યો હતો.

કેન્દ્ર સરકારે સોનાની આયાત ડ્યુટીમાં ઘટાડો કર્યો રક્ષાબંધન પહેલાં સોનાની કિંમતોમાં ઘણો ઘટાડો



નવી દિલ્હી, તા.૧૮

કેન્દ્ર સરકારે સોનાની આયાત ડ્યુટીમાં ઘટાડો કર્યા પછી, સોના અને ચાંદીના ભાવમાં સતત ઘટાડો જોવા મળી રહ્યો છે, જો કે છેલ્લા એક અઠવાડિયામાં સોનાની કિંમતમાં થોડો વધારો થયો છે એમ છતાં રક્ષાબંધન પર તમે સસ્તામાં સોનું ખરીદી શકો છો. આજના ૧ સમયમાં સોનાનું મહત્વ માગ જવેલરી પુરવું જ સીમિત નથી, પરંતુ તે રોકાણનો એક મહત્વપૂર્ણ વિકલ્પ પણ બની ગયો છે. એવામાં હાલ રક્ષાબંધન પહેલા સોનાની કિંમતોમાં ઘણો

રોજ સોનાનો ભાવ રૂ. ૭૧,૩૮૫ પ્રતિ ૧૦ ગ્રામ પર બંધ થયો. આ સાથે જ ચાંદીના ભાવ પર નજર કરીએ તો આ અઠવાડિયે ચાંદીની કિંમત ૮૩,૨૫૬ રૂપિયા પ્રતિ કિલો સુધી પહોંચી ગઈ હતી.

જાણીતું છે કે IBJA સરકારી રજાઓ સિવાય શનિવાર અને રવિવારે દરો જાહેર કરતું નથી. તમે તમારા મોબાઈલ પર સોનાની છૂટક કિંમત પણ જાણી શકો છો. આ માટે તમારે ૮૮૫૫૬૪૪૩૩ પર મિસડ કોલ આપવાનો રહેશે અને તમારા ફોન પર એક મેસેજ આવશે. સોનાની કિંમત વિશેની માહિતી તમને SMS દ્વારા મોકલવામાં આવે છે.

કેન્દ્ર સરકારે સોનાની આયાત ડ્યુટીમાં ઘટાડો કર્યા પછી, સોના અને ચાંદીના ભાવમાં સતત ઘટાડો જોવા

પત્નીને સાથે રાખી જોઈન્ટમાં હોમ લોન લેવાથી ઊલાખ સુધીનો ટેક્સ બચી જશે

નવી દિલ્હી, તા.૧૮

જો તમે હોમ લોન લેવાનો પ્લાન બનાવી રહ્યા છો તો આ સમાચાર તમારા કામના છે. હોમ લોન લેવા સમયે પત્નીને પણ સામેલ કરો. પત્નીની સાથે જોઈન્ટ હોમ લોન લેવાથી ઘણા ફાયદા મળે છે. તેનાથી ઓછા વ્યાજદર પર હોમ લોન મળી જાય છે અને તેની અસર EMI પર પણ પડે છે. આ સિવાય તમે ઈનકમ ટેક્સમાં પણ બચત કરી શકો છો. તેનાથી તમે ડબલ બચત કરી શકો છો.

જો તમે સંયુક્ત હોમ લોનમાં મહિલા સહ-અરજદાર બનાવો છો, તો તમને થોડા ઓછા વ્યાજ દરે લોન મળશે. જો લોન સસ્તી હશે તો તમારી EMI પણ થોડી ઓછી થઈ શકે છે. ચાલો જાણીએ કે હોમ લોનમાં પત્નીને સામેલ કરવાથી શું ફાયદા થાય છે. સામાન્ય રીતે બેંક ચોક્કસ વ્યાજ દરો પર હોમ લોન આપે છે. પરંતુ જ્યારે કો-એપ્લિકેન્ટ મહિલા હોય તો વ્યાજદરમાં છૂટ મળે છે. કો-એપ્લિકેન્ટ પર તમારી પત્ની, બહેન કે માતાને સામેલ કરી વ્યાજદરમાં ૦.05 ટકા (5 બેસિસ પોઇન્ટ્સ) ની છૂટ મળી શકે છે. પરંતુ તેનો ફાયદો લેવા માટે મહિલાને પ્રોપર્ટી પર મુદ્દ કે સંયુક્ત રીતે માલિકાના અધિકાર હોવો જોઈએ.

સંયુક્ત હોમ લોનમાં આવકવેરા પર પણ ફાયદો મળે છે. સંયુક્ત હોમ લોન માટે અરજી કરવા પર લોન લઈ રહેલી બંને વ્યક્તિ અલગ-અલગ ઈનકમ ટેક્સ બેનિફિટનો ફાયદો લઈ શકે છે.

એક દાયકામાં અહીં રોકાણ કરવા સક્ષમ ધનિકોની સંખ્યા લગભગ બમણી થઈ ગઈ



નવી દિલ્હી, તા.૧૮

વિશ્વના સૌથી અમીર લોકો અમેરિકાના ન્યૂયોર્કમાં રહે છે. હા, અહીંનો દરેક બીજો વ્યક્તિ સામાન્ય લોકો કરતા વધુ અમીર છે. આજે અમે તમને જણાવીશું કે આ શહેરમાં લોકો આટલા અમીર કેવી રીતે છે અને અહીં કરોડપતિઓની સંખ્યા કઈ ઝડપે વધી રહી છે.

દુનિયાભરમાં દરેક વ્યક્તિને પૈસા જોઈએ છે. પરંતુ અમે તમને જણાવી દઈએ કે અમેરિકાના ન્યૂયોર્કમાં દર ૨૪મો વ્યક્તિ કરોડપતિ છે. આ પછી સાન ફ્રાન્સિસ્કો બે એરિયા

બીજા સ્થાને અને ટોક્યો ત્રીજા સ્થાને છે. આ યાદીમાં ભારતનું કોઈ શહેર ટોપ ૧૦માં નથી. જો કે, છેલ્લા ૧૦ વર્ષમાં ભારતના બેંગલુરુમાં કરોડપતિઓની સંખ્યા બમણી થઈ ગઈ છે. માથાદીઠ આવકના સંદર્ભમાં, મોનાકો વિશ્વમાં પ્રથમ ક્રમે રહ્યું છે, તેની ૪૦ ટકા વસ્તી કરોડપતિ છે.

હેનલી એન્ડ પાર્ટનર્સ દ્વારા જાહેર કરાયેલા સૌથી ધનાઢ્ય શહેરોની આ યાદી અનુસાર ન્યૂયોર્કમાં લગભગ ૩,૪૮,૫૦૦ કરોડપતિ છે. છેલ્લા ૧૦ વર્ષમાં આ સંખ્યામાં

એકાદશી સુધી અમીર લોકો અમેરિકાના ન્યૂયોર્કમાં રહે છે. હા, અહીંનો દરેક બીજો વ્યક્તિ સામાન્ય લોકો કરતા વધુ અમીર છે. આજે અમે તમને જણાવીશું કે આ શહેરમાં લોકો આટલા અમીર કેવી રીતે છે અને અહીં કરોડપતિઓની સંખ્યા કઈ ઝડપે વધી રહી છે.

દુનિયાભરમાં દરેક વ્યક્તિને પૈસા જોઈએ છે. પરંતુ અમે તમને જણાવી દઈએ કે અમેરિકાના ન્યૂયોર્કમાં દર ૨૪મો વ્યક્તિ કરોડપતિ છે. આ પછી સાન ફ્રાન્સિસ્કો બે એરિયા

બીજા સ્થાને અને ટોક્યો ત્રીજા સ્થાને છે. આ યાદીમાં ભારતનું કોઈ શહેર ટોપ ૧૦માં નથી. જો કે, છેલ્લા ૧૦ વર્ષમાં ભારતના બેંગલુરુમાં કરોડપતિઓની સંખ્યા બમણી થઈ ગઈ છે. માથાદીઠ આવકના સંદર્ભમાં, મોનાકો વિશ્વમાં પ્રથમ ક્રમે રહ્યું છે, તેની ૪૦ ટકા વસ્તી કરોડપતિ છે.

હેનલી એન્ડ પાર્ટનર્સ દ્વારા જાહેર કરાયેલા સૌથી ધનાઢ્ય શહેરોની આ યાદી અનુસાર ન્યૂયોર્કમાં લગભગ ૩,૪૮,૫૦૦ કરોડપતિ છે. છેલ્લા ૧૦ વર્ષમાં આ સંખ્યામાં

એકાદશી સુધી અમીર લોકો અમેરિકાના ન્યૂયોર્કમાં રહે છે. હા, અહીંનો દરેક બીજો વ્યક્તિ સામાન્ય લોકો કરતા વધુ અમીર છે. આજે અમે તમને જણાવીશું કે આ શહેરમાં લોકો આટલા અમીર કેવી રીતે છે અને અહીં કરોડપતિઓની સંખ્યા કઈ ઝડપે વધી રહી છે.

દુનિયાભરમાં દરેક વ્યક્તિને પૈસા જોઈએ છે. પરંતુ અમે તમને જણાવી દઈએ કે અમેરિકાના ન્યૂયોર્કમાં દર ૨૪મો વ્યક્તિ કરોડપતિ છે. આ પછી સાન ફ્રાન્સિસ્કો બે એરિયા

જાણો ભારતના કયા શહેરમાં રહે છે સૌથી વધુ કરોડપતિ

ઓછામાં ઓછા ૧૦ લાખ ડોલર છે. સાન ફ્રાન્સિસ્કો બે એરિયામાં ૩,૦૫,૭૦૦ કરોડપતિઓ રહે છે. આ યાદીમાં ત્રીજા સ્થાને રહેલા ટોક્યોમાં ૨,૯૮,૩૦૦ કરોડપતિ છે. જો કે, એક દાયકામાં આ શહેરમાં કરોડપતિઓની સંખ્યામાં ૫ ટકાનો ઘટાડો થયો છે. આ યાદીમાં ચોથા સ્થાને રહેલા સિંગાપુરમાં ૨,૪૪,૮૦૦ કરોડપતિ છે. અહીં વર્ષ ૨૦૨૩માં જ ૩૪૦૦ કરોડપતિ વધ્યા છે.

બેંગલુરુમાં કરોડપતિઓની સંખ્યામાં મોટો ઉછાળો જોવા મળ્યો છે. એક દાયકામાં અહીં રોકાણ કરવા સક્ષમ ધનિકોની સંખ્યા લગભગ બમણી થઈ ગઈ છે.

તમે તમારી જાતને આ પ્રકારની છતરપિંડીની ઘટનાઓથી સુરક્ષિત રાખી શકો છો. આજના સમયમાં લોકો પોતાના મોબાઈલ નંબરને ઈ-સોપિંગ, રેસ્ટોરન્ટ, મોલ, પાર્કિંગ વગેરે માટે સરળતાથી જમા કરી દે છે. આવી સ્થિતિમાં આ પ્રકારના છતરપિંડી કરનારા લોકો તેનો લાભ ઉઠાવે છે. તમારી જાતને છતરપિંડીથી સુરક્ષિત રાખવા માટે તમે તમારી UPI ID ને સીધા બેંક એકાઉન્ટ સાથે જોડવાનું ટાળો. તેના બદલે તમે પ્રયાસ કરો કે વોલેટમાં પૈસા રાખો અને તેના દ્વારા જ યુકવણી કરવાનો પ્રયાસ કરો.

ઓટોપે સ્કેમ દ્વારા UPI ચૂઝરને એક ઓટોપે રિકવેસ્ટ થકી છેતરવાનો કીમિયો



નવીદિલ્હી,તા.૧૮

ભારતમાં છેલ્લા કેટલાક વર્ષોમાં ડિજિટલ ટ્રાન્ઝેક્શનની સંખ્યામાં ઝડપથી વધારો થયો

કાર્ડથી યુકવણી કરવાને બદલે UPI દ્વારા યુકવણી કરવાનું વધારે પસંદ કરી રહ્યા છે. આવી સ્થિતિમાં વધતા UPI યુકવણી સાથે જ તેની સાથે સંકળાયેલી છેતરપિંડીની ઘટનાઓમાં પણ વધારો થયો છે. છેતરપિંડી કરનારા સ્કેમર્સ દરરોજ નવા રીતે લોકોને છેતરવાનો પ્રયાસ કરે છે. તાજેતરના દિવસોમાં ઓટોપે દ્વારા છેતરપિંડી કરવાની ઘણી ઘટનાઓ સામે આવી છે.

ચાલો જાણીએ કે તમે તેનાથી કેવી રીતે બચી શકો છો. ઓટોપે સ્કેમ દ્વારા UPI યુઝરને એક ઓટોપે રિકવેસ્ટ દ્વારા છેતરવામાં આવે છે. આમાં સૌ પ્રથમ UPI યુઝરને કોઈ ખોટી વાત્તા પર વિશ્વાસ આપવાનો પ્રયાસ કરવામાં આવે છે. ઉદાહરણ તરીકે તમે

નેટફ્લિક્સ અથવા ડિઝનીના સબસ્ક્રિપ્શન માટે રિકવેસ્ટ મોકલી હોય. આવી સ્થિતિમાં છેતરપિંડી કરનારા લોકો તેનો લાભ લઈને તમને સબસ્ક્રિપ્શન